

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 60/2009

Sub: Petition under Section 79 (1) (c), (f) and (k) read with Section 11 (2) of the Electricity Act, 2003.

- .Date of hearing : 20.5.2009
- Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member.
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
- Petitioner : Shree Renuka Sugars Ltd., Belgaum
- Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Chief Engineer, Karnataka State Load Despatch Centre, Bangalore
3. Reliance Energy Trading Ltd. New Delhi.
- Parties present : 1. Shri Rana S. Biswas, Advocate, SRSL
2. Ms. Swapna Seshadri, Advocate, KPTCL

Through this application, the applicant, Shree Renuka Sugars Ltd., Belgaum has sought direction to the respondents to make payment of Rs. 32,03,71,293/- on account of adverse financial consequences of the Government of Karnataka Order No. EN 391 WCE 2008 (1), Bangalore dated 17.12.2008 and order No. EN 391 WCE 2008 (2), Bangalore dated 17.12.2008.

2. Learned counsel for the first respondent, KPTCL submitted reply before the Commission. This was allowed by the Commission. The reply filed has been taken on record. Learned counsel for the petitioner requested for two days time to file rejoinder on the reply. Request was granted.

3. The application shall be re-notified on 4.6.2009.

sd/-
(K.S.Dhingra)
Chief (Law)